

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 699 OF 2005

S.N. BHARDWAJ

Appellant (s)

VERSUS

ARCHEOLOGICAL SURVEY OF INDIA & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record
and with prayer for interim relief and office report)

WITH

T.C.(C) NO. 7 of 2003

(With office report)

Date:08/09/2011 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI

HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Appellant-in-person.

For Respondent(s) Mr. Annam D.N. Rao,Adv.

Ms. Rashmi Malhotra,Adv.

Mr. A. Deb Kumar,Adv.

Mr. D.S. Mahra,Adv.

Mr. B.V. Balaram Das,Adv.

Ms. Anjani Aiyagari,Adv.

For Mrs. Anil Katiyar,Adv.

Mr. Vishnu B. Sarya,Adv.

For M/S. Saharya & Co.,Advs.

Mr. Satpal Singh,Adv.

Mr. R.B. Singh,Adv.

Mr. P. Parmeswaran,Adv. (N.P.)

Mr. Ramesh Chandra Pandey,Adv. (N.P.)

Mr. Praveen Swarup,Adv. (N.P.)

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UPON hearing counsel the Court made the following

O R D E R

T.C.(C) No.7/2003:

We have heard the learned counsel for the parties and perused the relevant documents on record. In the facts and circumstances of this case, the orders dated 9.4.2001 and 24.4.2001 ought not to have been passed by the High Court. Learned counsel appearing for the Delhi Development Authority and learned counsel appearing for the Archaeological Survey of India submit that because of this stay order, huge chunk of land at Village Tughlakabad has been unauthorizedly encroached upon.

These orders are, therefore, vacated. Consequently, the order passed by this Court on 3.3.2003 in S.L.P.(C) NO. 4821 of 2002, on the basis of the Delhi High Court order, is also vacated.

In view of the fact that now there is no stay order of this Court, the concerned authorities are directed to take appropriate steps in accordance with law and inform this Court within eight weeks from today.

List this matter on 29th November, 2011.

(A.S. BISHT)
COURT MASTER

(SHASHI BALA VIJ)
ASSISTANT REGISTRAR